

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.234 – IA/684(AHM)2022
ITEM No.235 – IA/688(AHM)2022
in
CP(IB) 430 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Larsen & Toubro Limited

.....Applicant

V/s

Dhorajja Engineering Company Pvt Ltd

.....Respondent

Order delivered on: 03/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. K Parth, Adv. for Mr. Nandish Chudgar Adv.

For the Respondent

: Ms. Natasha Shah. Adv.

For Liquidator

: Mr. Kiran Shah, FCA

ORDER

IA/684(AHM)2022 & IA/688(AHM)2022

Proxy counsel for the applicant seeks adjournment on the ground that arguing counsel is not well.

List for further consideration on 03.06.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)